

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: JUSTICE RAMALINGAM SUDHAKAR – HON'BLE PRESIDENT**

**CORAM: SHRI. CHARAN SINGH - HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 14.06.2024, After Cause list No.2**

<b>TRANSFER PETITION NO.</b>	<b>TP(PB) No. 78/397-398/HDB/2017</b>
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>CP No.04/2009</b>
<b>NAME OF THE COMPANY</b>	
<b>NAME OF THE PETITIONER(S)</b>	<b>Union of India</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Maytas properties Limited</b>
<b>UNDER SECTION</b>	<b>388, 397/398</b>

**ORDER**

**Present:** Ld. Counsel Mr. D. Narender Naik, Central Government Standing Counsel for SFIO.

Ld. Counsel Mr. G. Bhupesh for the Respondent No.1.

Ld. Counsel Mr. Amir Bavani for the Respondent No.2, 3& 4.

Ld. Counsel Mr. D. Narender Naik, Central Government Standing Counsel for SFIO vide memo number 5703 dated 13<sup>th</sup> June, 2024 pleaded for short adjournment in the matter as he could not get hand over of all the files from the earlier counsel. The matter is adjourned to 05.07.2024 on the request of Petitioner.

**Sd/-**

**(JUSTICE RAMALINGAM SUDHAKAR)  
(PRESIDENT)**

**Sd/-**

**(SHRI CHARAN SINGH)  
MEMBER (TECHNICAL)**